

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO.1065
TO BE ANSWERED ON 18.09.2020

FASTRACK INVESTIGATION OF CHILD SEX ABUSE CASES

1065. SHRI P.P. CHAUDHARY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases of child sexual abuse that were reported in past ten years;
- (b) the steps taken by the Government to address this growing menace;
- (c) whether the Government is planning to amend the POCSO Act;
- (d) whether the Government has taken measures to fastrack investigation into such cases, if so, the details thereof; and
- (e) the assistance given by the Government to the victims of such crimes during the last ten years?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The number of cases of child sexual abuse reported from 2009 to 2018, is available at <https://ncrb.gov.in/en/crime-india>.

(b) to (e): The Government of India implements the 'Protection of Children from Sexual Offences (POCSO) Act, 2012', which provides for mandatory reporting, child friendly recording of statement and evidence and speedy trial of the cases. It is stipulated in Section 44 (1) of POCSO Act, 2012 that National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) shall monitor the implementation of the provisions of the Act. Recently, the Protection of Children from Sexual Offences Act, 2012 has been amended and Protection of Children from Sexual Offences (Amendment) Act, 2019 has been notified on 06.08.2019. The amendments provide for more stringent punishments in case of child sex abuse.

The Government implements a scheme for setting up of 1023 Fast Track Special Courts (FTSCs), including 389 exclusive POCSO Courts, for expeditious trial and disposal of cases related to rape and POCSO Act. The Government also provides aid to such victims under the victim compensation schemes.
